



2026:AHC:51573

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3318 of 2026

Rakhi Sharma

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Pandey, Kuvar Akhilesh Singh, Susheel Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Alok Kumar Pandey, learned counsel for the petitioner and Sri J.N. Maurya, learned Chief Standing Counsel along with Sri Gaurav Singh, learned Standing Counsel.
2. Case of the petitioner is that petitioner is presently working as Tehsildar in Tehsil Tundla, District Firozabad, however, owing to certain irregularities in non submission of report pursuant to lodging of the complaint under the IGRS portal, notices/orders came to be passed on several dates show causing the petitioner to submit the reply within the stipulated period and consequently, monthly salary of the petitioner was stopped.
3. Questioning the said order, present writ petitioner has been preferred.
4. Instructions have been produced before the Court, according to which, in para 13, it has been recited that the salary of the petitioner has been released and he is being paid salary thus, the writ petition has become infructuous.
5. Further, submission of learned counsel appearing for the State is that, it is for the petitioner to respond to the said notices.
6. Learned counsel for the petitioner could not dispute the said fact, however, according to him, the salary was illegally withheld and the petitioner is entitled to payment of interest thereon.

7. I have heard learned counsel for the parties and perused the material available on record carefully.

8. Apparently, the petitioner has questioned the notices/orders whereby, the salary has been withheld and the petitioner has been show caused with regard to the irregularity which according to the respondents, was the basis for withholding the salary.

9. Since, as per the instructions, now order withholding the salary is no more and the petitioner is being paid salary thus, petition stands disposed of requiring the petitioner to respond to the said notices within a period of 3 weeks from today and on the said motion, the authority shall pass final order in that regard.

10. With the aforesaid, observations and directions, the petition stands disposed of.

(Vikas Budhwar,J.)

March 12, 2026
S.A.